

end of 1971, except for a relatively small quantity of adhesive stamp paper, the requirements of other security paper would also be met from indigenous sources. The possibility of production of adhesive stamp paper at the Security Paper Mill will also be explored when the Mill goes into full production by 1969-70.

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

*673. SHRI MAYAVAN :
SHRI P. R. THAKUR :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the two-day Conference of State Ministers held in Delhi has recommended the setting up of a broad-based *ad hoc* Committee to follow up action on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes;

(b) if so, the reaction of Government thereto;

(c) when the Committee is likely to be set up; and

(d) what will be its functions and powers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) Some did not want any type of Committee; some advocated a broad-based Committee.

(b) to (d). The matter is under consideration.

SCHEDULED CASTES AND SCHEDULED TRIBES

*674. SHRI P. R. THAKUR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the existing set-up of the administrative machinery at the Union, State and Local government levels for the enforcement of the constitutional provisions for the Scheduled Castes and Scheduled Tribes; and

(b) the authority and means possessed by the various levels of Government to safeguard the rights of these people ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The information is contained in the annual

reports of the Commissioner for Scheduled Castes & Scheduled Tribes. The regional offices of the Commissioner have recently been re-organised into five Zonal offices.

(b) The executive powers of Government are exercised in accordance with the provisions in the Constitution.

DEVALUATION

*677. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there is a growing pressure by U.S.A. on India for a second devaluation; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

नगरीय क्षेत्र में सम्पत्ति की अधिकतम सीमा

678. श्री देवराज पाटिल :

श्री अमृत नाहटा :

क्या वित्त मंत्री यह बनाने की कृपा करेंगे कि :

(क) नगरीय भूमि के वैयक्तिक स्वामित्व के बारे में अधिकतम सीमा निर्धारित करने के बारे में सरकार ने क्या उपाय किये हैं; और

(ख) यदि उपरोक्त भाग (क) का उत्तर नाकारात्मक हो तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख) : शहरी जमीनों पर, वैयक्तिक स्वामित्व की अधिकतम सीमा निर्धारित करने का प्रश्न शहरी जमीनों सम्बन्धी नीति का अंग है, जो राज्यों का विषय है। भारत सरकार ने, 1963 में, शहरी जमीनों सम्बन्धी नीति के बारे में एक अन्तर्राज्यीय समिति नियुक्त की थी, जिसने शहरी जमीनों पर, वैयक्तिक स्वामित्व की अधिकतम सीमा निर्धारित किये जाने की बात समेत इस प्रश्न के विभिन्न पहलुओं पर भी विचार किया था। इस समिति की सिफा-